

(2)

Amendments Carried out
by the Counsel for
applicant on 22-9-93
as per orders of the
Hon. Tribunal dt.
20-9-93.

OA 462/93

20.9.93

D B Khaire counsel for applicant.

In this application amendment is
not yet carried out. He should
do so within two days.

Adjourned to 8.11.93.


(Lakshmi Swaminathan) (M Y Priolkar)
M(J) M(A)

Date: 8.11.93

At the request of Mr. D. B

Khaire for Mr. Malegaonkar

S.O. to 3.12.93.

None appears for the
applicant


(Lakshmi Swaminathan) (M. Y. Priolkar)
M(J) M(A)

Date: 3-12-93 [Per H.S. Deshpande, V.C.]

None present for either
side. Application is dismissed
in default of appearance of the
applicant.

dt 3-12-93
order/Judgment despatched
to ... respondent (s)
on 14-12-93


(H.R. Kolhatkar) (H.S. Deshpande)
M(A) V.C.

SSK
21.12